

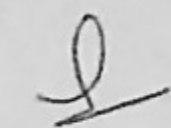
16-1-92

Hon. Mr. Justice V.C. Srivastava, V.C.

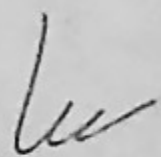
Hon. Mr. A.B. Garth, A.M.

Shri Lalji Sinha, learned counsel for the Railway Administration states that this application has become infructuous. It is also stated by him that the applicant is still working in the same category and the relief claimed by the applicant has also been granted. In view of the fact that the claim of the applicant has already been granted by the Railway Administration the Application deserves to be dismissed as become infructuous. Accordingly the application is dismissed.

However, it will be open for the applicant to get the matter revised to get correct relief, if he finds it incorrect.



A.M.



V.C.

(PH)